

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No.366 of 2021

Sajan Raj @ Manish Jain @ Mangal

.... Petitioner

Versus

The State of Jharkhand

.... Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

Order No.03 Dated- 10.09.2021

The record is put up today as the report is received from Kusum Kumari, Chief Judicial Magistrate, Gumla.

It appears that Ms. Kusum Kumari, Chief Judicial Magistrate, Gumla is shirking from her responsibility by intimating this court that this is a case of defalcation that involves misuse of huge amount of government money, hence, the record is running for charge. It appears that Ms. Kusum Kumari, Chief Judicial Magistrate, Gumla has no ability, experience and acumen that is expected from a judicial officer posted as Chief Judicial Magistrate hence she is procrastinating and avoiding to consider framing of charge.

The learned Chief Judicial Magistrate, Gumla, is directed not to shirk her responsibility with lame excuses and to be prompt in disposing of the case by conducting day to day trial of the case, and she or her successor is directed to dispose of the case within six months.

Further, the learned Chief Judicial Magistrate, Gumla is directed to submit a compliance report within four weeks from the date of this order, as to what steps she has taken to expedite the trial more so because of the earlier order of this Court passed in B.A. No.366 of 2021 vide order dated 04.02.2021, wherein it has categorically been mentioned that the trial is to be concluded notwithstanding any order in administrative side of this Court. Hence, it is expected that the learned Chief Judicial Magistrate, Gumla will rise up to the occasion and prove that she is capable of being a Chief Judicial Magistrate and may take the advice of Principal District &

Sessions Judge, Gumla regarding tools for speedy disposal of cases in administrative side and on her so approaching to the Principal District & Sessions Judge, Gumla, the Principal District & Sessions Judge, Gumla is directed to give necessary advise in administrative side to her.

Further, six months' extension is allowed to the learned Chief Judicial Magistrate from the date of receipt of copy of this order to conclude the trial. List this case after receipt of the report of Chief Judicial Magistrate, Gumla.

Let a copy of this order be sent to the Principal District & Sessions Judge, Gumla.

(Anil Kumar Choudhary, J.)

Pappu/